



2024/KER/5455

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE MOHAMMED NIAS C.P.

THURSDAY, THE 25TH DAY OF JANUARY 2024 / 5TH MAGHA, 1945

WP(C) NO. 34848 OF 2022

PETITIONER:

DR. M.V.NARAYANAN
VICE CHANCELLOR,
SREE SANKARACHARYA UNIVERSITY OF SANSKRIT, KALADY,
KALADY P.O.,
ERNAKULAM DISTRICT, KERALA, PIN - 683574

BY ADVS.
M.P.SREEKRISHNAN
A.MUHAMMED MUSTHAFA

RESPONDENTS:

- 1 CHANCELLOR, SREE SANKARACHARYA UNIVERSITY OF
SANSKRIT, KALADY,
SREE SANKARACHARYA UNIVERSITY OF SANSKRIT,
KALADY, KALADY P.O.,
ERNAKULAM DISTRICT, KERALA, PIN - 683574
- 2 THE STATE OF KERALA,
REPRESENTED BY ITS CHIEF SECRETARY TO GOVERNMENT
GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM., PIN - 695001
- 3 DEPARTMENT OF HIGHER EDUCATION,
GOVERNMENT OF KERALA
GOVERNMENT SECRETARIAT, ANNEXE - 2,
4TH FLOOR, THIRUVANANTHAPURAM, PIN - 695001
- 4 SREE SANKARACHARYA UNIVERSITY OF SANSKRIT, KALADY
REPRESENTED BY ITS REGISTRAR,
KALADY P.O., ERNAKULAM DISTRICT, KERALA, PIN - 683574

ADDL.R5: UNIVERSITY GRANTS COMMISSION
REPRESENTED BY ITS CHAIRMAN,
BAHADURSHA ZAFAR MARG,
NEW DELHI 110002

(ADDL.R5 IS IMPLEADED AS PER ORDER DATED 12.12.2021
IN IA 2/2022 IN WP(C) NO.34848/2022.

- 6 UNION OF INDIA, REPRESENTED BY ITS SECRETARY TO



WP(C) Nos.34848 of 2022 & connected cases

DEPARTMENT OF HIGHER EDUCATION
127-C, SHASTHRI BHAWAN, NEW DELHI -01

(IS IMPEADED AS ADDL.R6 AS PER ORDER IN IA NO.4/2022
DATED 25.1.2024)

BY ADVS.

K.JAJU BABU (SR.)

SHRI.DINESH MATHEW J.MURICKEN, SC, SREE SANKARACHARYA
UNIVERSITY OF SANSKRIT, KALADY

M.P.SREEKRISHNAN

No Advocate

SMT.M.U.VIJAYALAKSHMI, SC, CHANCELLOR OF UNIVERSITIES
IN KERALA

S.GOPAKUMARAN NAIR (SR.)

S.PRASANTH, SC, CHANCELLOR OF UNIVERSITIES OF KERALA
SRI.S.KRISHNAMOORTHY, CGC

SRI.T.B.HOOD, SPL.GP

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR ADMISSION ON
15.01.2024, ALONG WITH WP(C).35785/2022 AND CONNECTED CASES, THE
COURT ON 25.01.2024 DELIVERED THE FOLLOWING:



WP(C) Nos.34848 of 2022 & connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE MOHAMMED NIAS C.P.

THURSDAY, THE 25TH DAY OF JANUARY 2024 / 5TH MAGHA, 1945

WP(C) NO. 35005 OF 2022

PETITIONER:

M.K. JAYARAJ
AGED 61 YEARS
S/O. KUNJUKUTTAN EZHUTHACHAN,
VICE CHANCELLOR, UNIVERSITY OF CALICUT,
[REDACTED]

BY ADVS.
M.SASINDRAN
S.SHYAM KUMAR

RESPONDENTS:

- 1 THE CHANCELLOR,
UNIVERSITY OF CALICUT,
KERALA RAJ BHAVAN, THIRUVANANTHAPURAM - 695 001.
- 2 STATE OF KERALA
REPRESENTED BY SECRETARY TO GOVERNMENT,
DEPARTMENT OF HIGHER EDUCATION SECRETARIAT,
THIRUVANANTHAPURAM - 695 001.
- 3 UNIVERSITY OF CALICUT,
REPRESENTED BY ITS REGISTRAR,
THENJIPALAM, MALAPPURAM DISTRICT - 673 635.
- 4 UNIVERSITY GRANTS COMMISSION
REPRESENTED BY ITS SECRETARY



WP(C) Nos.34848 of 2022 & connected cases

NEW DELHI - 110 001.

BY ADVS.

K.JAJU BABU (SR.)

ADVOCATE GENERAL OFFICE KERALA

SRI.S.KRISHNAMOORTHY, CGC

M.U.VIJAYALAKSHMI

S.GOPAKUMARAN NAIR (SR.)

S.PRASANTH, SC, CHANCELLOR OF UNIVERSITIES OF KERALA

SHRI.T.B.HOOD, SPL.G.P. TO A.G.()

SMT.ASHA TREESA JOSE REPRESENTING

SRI.P.C.SASIDHARAN

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR FINAL HEARING ON 15.01.2024, ALONG WITH WP(C).34848/2022 AND CONNECTED CASES, THE COURT ON 25.01.2024 DELIVERED THE FOLLOWING:



WP(C) Nos.34848 of 2022 & connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE MOHAMMED NIAS C.P.

THURSDAY, THE 25TH DAY OF JANUARY 2024 / 5TH MAGHA, 1945

WP(C) NO. 35785 OF 2022

PETITIONER:

DR.SAJI GOPINATH
AGED 56 YEARS
S/O. V. GOPINATHAN NAIR,
RESIDING AT KARTHIKA,
C.P NAGAR-14, MUTTADA P.O.,
THIRUVANANTHAPURAM-695025,
PRESENTLY SERVING AS THE VICE CHANCELLOR,
KERALA UNIVERSITY OF DIGITAL SCIENCES,
INNOVATION AND TECHNOLOGY,
TECHNOLOGY, MANGALAPURAM,
THIRUVANANTHAPURAM - 695317.

BY ADVS.
K.M.GEORGE
CHITHRA P.GEORGE
KALACHUDAN G
JOSE K.JOSEPH

RESPONDENTS:

- 1 THE CHANCELLOR
INNOVATION AND TECHNOLOGY,
TECHNOLOGY, MANGALAPURAM,
THIRUVANANTHAPURAM - 695317.
- 2 THE PRINCIPAL SECRETARY TO GOVERNOR & CHANCELLOR,
KERALA RAJ BHAVAN,
THIRUVANANTHAPURAM-695099.
- 3 KERALA UNIVERSITY OF DIGITAL SCIENCES,
INNOVATION AND TECHNOLOGY,



WP(C) Nos.34848 of 2022 & connected cases

REPRESENTED BY ITS REGISTRAR,
MANGALAPURAM, THIRUVANANTHAPURAM - 695317.

4 THE SECRETARY TO GOVERNMENT,
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY,
GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM-695001.

5 STATE OF KERALA,
REPRESENTED BY THE CHIEF SECRETARY,
GOVERNMENT SECRETARIAT,
THIRUVANANTHAPURAM-695 001

ADDL.R6. UNIVERSITY GRANTS COMMISSION
BAHADUR SHAH ZAFAR MARG, NEW DELHI-110002,
REPRESENTED BY ITS CHAIRMAN

[IS SUO MOTU IMPEADED AS PER ORDER DATED 19.09.2023 IN
WP(C) 35785/2022].

BY ADVS.

S.PRASANTH

Pirappancode V.S.Sudheer V.S

No Advocate

S.GOPAKUMARAN NAIR (SR.)

AKASH S.(K/980/2008)

GIRISH KUMAR M S(K/001593/2018)

V.S.VARALEKSHMI(K/000910/2019)

SRI.T.B.HOOB, SPL.GP

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR FINAL HEARING
ON 15.01.2024, ALONG WITH WP(C).34848/2022 AND CONNECTED CASES,
THE COURT ON 25.01.2024 DELIVERED THE FOLLOWING:



WP(C) Nos.34848 of 2022 & connected cases

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

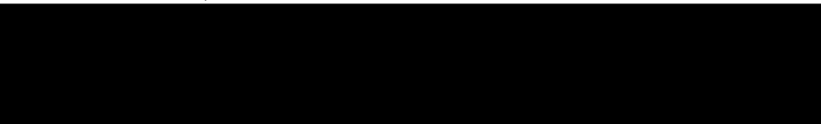
THE HONOURABLE MR.JUSTICE MOHAMMED NIAS C.P.

THURSDAY, THE 25TH DAY OF JANUARY 2024 / 5TH MAGHA, 1945

WP(C) NO. 35802 OF 2022

PETITIONER:

DR. P.M.MUBARAK PASHA
AGED 61 YEARS
VICE CHANCELLOR, SREENARAYANA OPEN UNIVERSITY,
SON OF LATEMOULAVIP.MOHAMMED EDASSERY,
KUREEPUZHA, KOLLAM-691601



BY ADVS.
P.SANJAY
A.PARVATHI MENON
P.A.MOHAMMED ASLAM
KIRAN NARAYANAN
PRASOON SUNNY
RAHUL RAJ P.
AMRUTHA M. NAIR

RESPONDENT S:

- 1 STATE OF KERALA
REPRESENTED BY SECRETARY,
HIGHER EDUCATION DEPARTMENT,
SECRETARIAT, THRIVANANTHAPURAM PIN 695001.
- 2 THE CHANCELLOR,
SREENARAYANA OPEN UNIVERSITY,
RAJ BHAVAN,
THIRUVANANTHAPURAM-695001.
- 3 PRINCIPAL SECRETARY TO GOVERNOR,



WP(C) Nos.34848 of 2022 & connected cases

KERALA RAJ BHAVAN,
THIRUVANANTHAPURAM, PIN 695001.

4 SREENARAYANA OPEN UNIVERSITY
REPRESENTED BY REGISTRAR,
SREENARAYANA OPEN UNIVERSITY,
UNIVERSITY BUILDING, KUREEPUZHA,
KOLLAM, PIN-691601.

ADDL.R5 THE UNIVERSITY GRANTS COMMISSION (UGC),
BAHADUR SHAH ZAFARMARG, NEW DELHI- 110002, REPRESENTED
BY ITS CHAIRMAN

(IS IMPLEADED AS ADDL.R5 AS PER ORDER IN IA NO.1/2023
DATED 25.1.2024)

BY ADVS.

S.GOPAKUMARAN NAIR (SR.)

P.C.SASIDHARAN

No Advocate

S.PRASANTH, SC, CHANCELLOR OF UNIVERSITIES OF KERALA

S. Krishnamoorthy S

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR FINAL HEARING ON
17.01.2024, ALONG WITH WP(C).34848/2022 AND CONNECTED CASES, THE COURT ON
25.01.2024 DELIVERED THE FOLLOWING:



MOHAMMED NIAS C.P., J.

**W.P(C) Nos. 34848 of 2022, 35005 of 2022, 35785 of 2022
& 35802 of 2022**

Dated this the 25th day of January, 2024

JUDGMENT

The Vice Chancellors of Sree Sankaracharya University of Sanskrit, Kalady, University of Calicut, Kerala University of Digital Sciences, Innovation and Technology & Sree Narayana Open University have filed these writ petitions challenging the show cause notices issued to them on behalf of the Chancellor based on the judgment of the Supreme Court in **Professor (Dr) Sreejith P.S. v. Dr Rajasree M.S. and others** [2022 SCC OnLine SC 1473 = 2022 (6) KLT 147], relying on the earlier judgments of the Supreme Court in **Gambhirdan K. Gadhvi v. State of Gujarat and Others** [(2022) 5 SCC 179] and **State of West Bengal v. Anindya Sundar Das and others** [AIR 2022 SC 4902 = 2022 SCC OnLine SC 1382]. The show cause notices required the petitioners to show cause their legal right to hold the office of the Vice Chancellor and why their appointments should not be declared illegal and void



WP(C) Nos.34848 of 2022 & connected cases

ab initio. The relevant details of the writ petitions are tabulated as hereunder:

Sl. No.	WP(C)Nos.	Filed By	Date of appointment	Date of issuance Show cause notice
1	WP(C) 34848/2022	DR. M.V.NARAYANAN VICE CHANCELLOR, SREE SANKARACHARYA UNIVERSITY OF SANSKRIT, KALADY	07.03.2022	24.10.2022 [P8]
2	WP(C) 35005/2022	M.K. JAYARAJ VICE CHANCELLOR, UNIVERSITY OF CALICUT	11.07.2020	24.10.2022 [P6]
3	WP(C) 35785/2022	DR.SAJI GOPINATH THE VICE-CHANCELLOR, KERALA UNIVERSITY OF DIGITAL SCIENCES, INNOVATION AND TECHNOLOGY	06.07.2020	25.10.2022 [P6]
4	WP(C) 35802/2022	DR.P.M.MUBARAK PASHA VICE CHANCELLOR, SREE NARAYANA OPEN UNIVERSITY	13.10.2020	25.10.2022 [P4]

WP(C) 27176/2020 writ petition filed by Dr P.G.Romeo, seeking a writ of quo warranto against Vice Chancellor, Sree Narayana Open University. WP(C) 335/2023 writ petition filed by Dr. Muhammedali, seeking a quo warranto against Vice Chancellor, University of Calicut. WP(C) 703/2023 writ petition filed by Prof. Dr. N.



W.P(C) Nos.34848 of 2022 & connected cases

Prasantha Kumar, seeking a quo warranto against Vice Chancellor, Sree Sankaracharya University of Sanskrit, Kalady. These writ petitions are also filed based on the declaration of law in **Dr Rajasree**'s case.

2. This Court, by order dated 3.11.2022 in these writ petitions, noticed the submission of the learned counsel for the Chancellor that the deadline for the petitioners to make their explanations had been extended. The learned counsel for the petitioners also wanted an opportunity to file their explanations against the show notice. Accordingly, this Court extended the time for filing objections against the impugned show cause notices until 7.11.2022 with the liberty to seek a personal hearing. Later, an order was passed on 8.11.2022, noting that the petitioners had filed their objections before the Chancellor and sought an opportunity for a hearing. Accordingly, this Court adjourned the matters and directed that the final order of the Chancellor shall not be issued until these writ petitions are finally disposed of.

3. As aforesaid, the Chancellor issued the show cause notice relying upon the judgment in **Dr Rajasree M.S. and others** (supra), which had relied on two other earlier judgments of the Supreme Court. The Supreme Court in **Dr Rajasree M.S. and others** (supra) held in unmistakable terms that the UGC Regulations were applicable as regards the appointment of the Vice Chancellor in the Universities in the State and that it shall be as per the



W.P(C) Nos.34848 of 2022 & connected cases

relevant provisions of the UGC Regulations amended from time-to-time. Further, the Apex Court held that any appointment as a Vice Chancellor contrary to provisions of the UGC Regulations is bad, and a writ of quo warranto can be issued. It was also held that the UGC Regulations shall become part of the Statute framed by the Parliament and will prevail. The submission on behalf of the State that unless the State specifically adopts the UGC Regulations, the UGC Regulations will not be applicable, and the State legislation shall prevail, was not accepted. In the facts of that case, it was found that the Search Committee was not duly constituted going by the Regulations, *inter alia*, found that the members of the Search Committee are given the privilege and honour of selecting and suggesting names for the appointment of Vice Chancellor and therefore, the Search Committee had to be duly constituted. As aforesaid, the solitary premise of which the Chancellor had issued the notice was the judgment in **Dr Rajasree M.S. and others** (supra). Though the declaration of law in the said judgment is binding on all, a factual adjudication is required to determine whether the Vice Chancellors' appointment in the instant case was in terms of the relevant UGC Regulations as applicable at the time of their appointments.

4. The learned counsel appearing for the petitioners raised contentions about the legality of the show cause notices and the jurisdiction to issue the same. I do not intend to decide the same in these writ petitions given the fact that the petitioners have already filed their objections to the show



W.P(C) Nos.34848 of 2022 & connected cases

cause notice and in view of the orders referred above dated 3.11.2022 and 8.11.2022 passed by this Court in these writ petitions. While considering the objections filed by the Vice Chancellors, the Chancellor shall separately deal with the question of the legality of the show cause notices issued and also on merits on the constitution of the Search Committee and whether the appointments are in terms of the applicable UGC Regulations.

5. Accordingly, these writ petitions are ordered directing the Chancellor to consider the objections filed by the petitioners and decide on the legality/jurisdiction to issue the show cause notices as well as on the merits of the alleged violation of the UGC Regulations in terms of the law laid down in **Rajasree's case** (supra). The above exercise shall be completed within six weeks from the date of receipt of a copy of this judgment. Needless to say, the petitioners will be afforded a reasonable opportunity for hearing, and they will cooperate to decide the issue within the time fixed by this Court.

WP(C)Nos.34848 of 2022, 35005 of 2022, 35785 of 2022 and 35802 of 2022 are disposed of as above.

After pronouncing the above judgment, the learned counsel for the petitioners made a request to give a breathing time to challenge in case adverse orders are passed against them. The request appears to be reasonable, taking note of the fact that all along there were interim orders in



2024/KER/5455

-14-

W.P(C) Nos.34848 of 2022 & connected cases

favour of the petitioners. Accordingly, it is directed that the orders to be passed by the Chancellor will not be given effect to for a period of ten days from the date of passing of the order.

Sd/-

MOHAMMED NIAS C.P.

JUDGE

dlk/23.1.2024



APPENDIX OF WP (C) 34848/2022

PETITIONER'S EXHIBITS

- EXHIBIT P1 A TRUE COPY OF THE NOTIFICATION, DATED 02.09.2021
ISSUED BY THE GOVERNOR'S SECRETARIAT KERALA RAJ
BHAVAN
- EXHIBIT P2 A TRUE COPY OF THE NOTIFICATION DATED 05.11.2021
ISSUED BY THE GOVERNOR'S SECRETARIAT KERALA RAJ
BHAVAN
- EXHIBIT P3 A TRUE COPY OF THE NOTIFICATION, DATED 09.09.2021,
ISSUED BY THE ADDITIONAL CHIEF SECRETARY TO
GOVERNMENT, HIGHER EDUCATION DEPARTMENT
- EXHIBIT P4 A TRUE COPY OF THE APPLICATION, DATED 01.10.2021
PREFERRED BY THE PETITIONER
- EXHIBIT P5 A TRUE COPY OF THE NOTIFICATION, DATED 07.03.2022
OF APPOINTMENT OF THE PETITIONER
- EXHIBIT P6 A TRUE COPY OF THE COMMUNICATION, DATED 23.10.2022
ISSUED BY THE SECRETARY TO GOVERNOR
- EXHIBIT P7 A TRUE COPY OF THE JUDGMENT, DATED 24.10.2022 IN
WP(C) 33823 OF 2022 AND CONNECTED CASES
- EXHIBIT P8 A TRUE COPY OF THE SHOW CAUSE NOTICE, DATED
24.10.2022 ISSUED FROM THE OFFICE OF THE 1ST
RESPONDENT
- EXHIBIT P9 A TRUE COPY OF THE MINUTES, DATED 06.12.2021 OF
THE MEETING OF SEARCH-CUM-SELECTION COMMITTEE



APPENDIX OF WP (C) 35005/2022

PETITIONER'S EXHIBITS

- EXHIBIT P1 A TRUE COPY OF THE RELEVANT EXTRACT OF THE UGC REGULATION OF MINIMUM QUALIFICATION FOR APPOINTMENT OF TEACHERS AND OTHER ACADEMIC STAFF IN UNIVERSITIES AND COLLEGES AND MEASURES FOR THE MAINTENANCE OF THE STANDARDS AND HIGHER EDUCATION 2018.
- EXHIBIT P2 A TRUE COPY OF THE ORDER NO. GS3-1120/2019(5) DATED 11.07.2020 ISSUED ON BEHALF OF THE CHANCELLOR.
- EXHIBIT P3 A TRUE COPY OF THE JUDGMENT DATED 21.10.2022 IN CIVIL APPEAL NOS. 7634-7635/2022 OF THE SUPREME COURT.
- EXHIBIT P4 A TRUE COPY OF THE ORDER NO.GS6-1225/22 DATED 23.10.2022 ISSUED BY THE PRINCIPAL SECRETARY TO THE GOVERNOR.
- EXHIBIT P5 A TRUE COPY OF THE JUDGMENT OF THIS HON'BLE COURT DATED 24-10-2022 IN W.P.(C)NO. 33822 OF 2022.
- EXHIBIT P6 A TRUE COPY OF THE SHOW CAUSE NOTICE ISSUED BY THE FIRST RESPONDENT DATED 24-10-2022.

**APPENDIX OF WP(C) 35785/2022**

PETITIONER'S EXHIBITS

- EXHIBIT P1 TRUE COPY OF THE B.TECH. DEGREE CERTIFICATE WITH FIRST CLASS AND DISTINCTION ISSUED TO THE PETITIONER BY THE UNIVERSITY OF KERALA DATED 06.06.1989.
- EXHIBIT P1A TRUE COPY OF THE NIL DATED BEST OUTGOING STUDENT AWARD ISSUED TO THE PETITIONER FOR THE YEAR 1988 BY THE ALUMNI ASSOCIATION, COLLEGE OF ENGINEERING, TRIVANDRUM.
- EXHIBIT P1B TRUE COPY OF THE PETITIONER'S M.TECH DEGREE WITH FIRST CLASS AND DISTINCTION ISSUED BY THE INDIAN INSTITUTE OF SCIENCE, BANGALORE, DATED 14.03.1992.
- EXHIBIT P1C TRUE COPY OF THE BEST M.TECH. STUDENT IN MANAGEMENT STUDIES ISSUED TO THE PETITIONER BY THE INDIAN INSTITUTE OF SCIENCE, BANGALORE, DATED 02.03.1993.
- EXHIBIT P1D TRUE COPY OF THE PH.D. DEGREE AWARDED TO THE PETITIONER BY THE INDIAN INSTITUTE OF SCIENCE, BANGALORE, DATED 22.07.2000.
- EXHIBIT P2 TRUE COPY OF THE APPOINTMENT NOTIFICATION NO. GS3-1835/2020 ISSUED BY THE 2ND RESPONDENT ON BEHALF OF THE 1ST RESPONDENT DATED 6TH JULY, 2020.
- EXHIBIT P3 TRUE COPY OF THE INVITATION LETTER DATED 16.09.2020 ISSUED BY THE 4TH RESPONDENT TO THE DIRECTOR, INDIAN INSTITUTE OF MANAGEMENT, KOZHIKODE.
- EXHIBIT P3A TRUE COPY OF THE RELIEVING ORDER 29-101(A-042)/2020-IIMK.HR DATED 27.10.2020 ISSUED BY INDIAN INSTITUTE OF MANAGEMENT, KOZHIKODE.
- EXHIBIT P4 TRUE COPY OF THE RELEVANT PAGES OF PROVISIONS OF THE KERALA UNIVERSITY OF DIGITAL SCIENCES,



WP(C) Nos.34848 of 2022 & connected cases

INNOVATION AND TECHNOLOGY ACT, 2021, NOTIFIED VIDE
NO.1118/LEG. 12/2020/LAW. ON 30.10.2021.

- EXHIBIT P5 TRUE COPY OF THE U.G.C. APPROVAL LETTER BEARING
NO. F.9-5/2020 (CPP-I/PU) DATED 17.02.2021 ISSUED
BY UGC TO THE PETITIONER.
- EXHIBIT P5A TRUE COPY OF THE U.G.C. APPROVAL LETTER BEARING
NO.F.9-5/2020 (CPP-I/PU) DATED 22.03.2021 ISSUED
BY UGC TO THE 3RD RESPONDENT.
- EXHIBIT P5B TRUE COPY OF THE U.G.C. APPROVAL LETTER BEARING
NO.F.9-5/2020 (CPP-I/PU) DATED 17.08.2021 ISSUED
BY UGC TO THE 3RD RESPONDENT.
- EXHIBIT P5C TRUE COPY OF THE U.G.C. APPROVAL LETTER BEARING
NO.F.9-5/2020 (CPP-I/PU) DATED 08.03.2022 ISSUED
BY UGC TO THE 3RD RESPONDENT.
- EXHIBIT P5D TRUE COPY OF THE APPLICATION NO. KUDSIT/06/AD
A1/2021 DATED 31.05.2022 SUBMITTED TO THE
SECRETARY GENERAL, ASSOCIATION OF INDIAN
UNIVERSITIES, SEEKING MEMBERSHIP WITH THE
ASSOCIATION OF INDIAN UNIVERSITIES.
- EXHIBIT P6 TRUE COPY OF THE SHOW CAUSE NOTICE BEARING NO.GS6-
1225/2022 DATED 25.10.2022, ISSUED BY THE 2ND
RESPONDENT ON BEHALF OF THE 1ST RESPONDENT TO THE
PETITIONER.
- EXHIBIT P7 TRUE COPY OF THE PRINTOUT OF THE PERSONAL SHOW
CAUSE NOTICE TWEETED USING THE TWITTER HANDLE OF
KERALA GOVERNOR, THE 1ST RESPONDENT, DATED
25.10.2022
- EXHIBIT P8 TRUE COPY OF THE REPLY TO EXHIBIT-P6 SHOW CAUSE
NOTICE DATED 04.11.2022 WITHOUT ENCLOSURES,
FURNISHED BY THE PETITIONER TO THE 1ST RESPONDENT
THROUGH THE 2ND RESPONDENT.
- EXHIBIT P9 TRUE COPY OF RELEVANT PAGES OF ORDINANCE NO.9 OF
2020 THE KERALA UNIVERSITY OF DIGITAL SCIENCES
INNOVATION AND TECHNOLOGY ORDINANCE, 2020, DATED



2024/KER/5455

-19-

WP(C) Nos.34848 of 2022 & connected cases

18/01/2020

EXHIBIT P10 TRUE COPY OF RELEVANT PAGES OF THE SOBAN SINGH
JEENA UNIVERSITY ACT, 2019

EXHIBIT P11 TRUE COPY OF RELEVANT PAGES OF THE KOTHARI
COMMISSION REPORT PUBLISHED BY THE MINISTRY OF
EDUCATION, 1964



APPENDIX OF WP (C) 35802/2022

PETITIONER'S EXHIBITS

- EXHIBIT P1 A LIST OF AWARDS AND COMMENDATIONS TOGETHER WITH A LIST OF POSITIONS AND PUBLICATIONS OF PETITIONER.
- EXHIBIT P2 TRUE COPY OF THE APPOINTMENT LETTER NO. GS3-2850/2020 DATED 13.10.20.
- EXHIBIT P3 TRUE COPY OF THE APPROVAL LETTER F.NO. 9-17(2020(CPP-1/PU DATED 07-05-2021.
- EXHIBIT P4 TRUE COPY OF THE SHOW CASE NOTICE NO. GS6-1225/2022 DATED 25.10.2022 ISSUED BY THE 3RD RESPONDENT AT THE INSTANCE OF THE SECOND RESPONDENT.
- EXHIBIT P5 TRUE COPY OF THE JUDGMENT IN SLP NO. 21108-21109 OF 2021 DATED 21-10-2022.
- EXHIBIT P6 TRUE COPY OF THE COMMUNICATION NO. GS6-1225/2022 RECEIVED BY THE PETITIONER DATED 1.11.22 FROM THE 3RD RESPONDENT OFFERING AN OPPORTUNITY FOR PERSONAL HEARING ON THE MATTER.
- EXHIBIT P7 TRUE COPY OF THE REPLY DATED 04-11-2022 GIVEN BY THE PETITIONER.
- EXHIBIT P8 TRUE COPY OF THE SCREEN SHOT OF THE TWEET.



2024/KER/5455

W.P(C) Nos.34848 of 2022 & connected cases